




NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

(4)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 06/12/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : CA/41/2017
IN
PETITION NUMBER : TCP/205/ (IB)/2017
NAME OF THE PETITIONER(S) : BRASHER BOOT COMPANY LTD
NAME OF THE RESPONDENT(S) : FORWARD SHOES INDIA PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
1	THIRU YAMBAK RATHNAM	Counsel for R 2 & 3	
2	Kanitha Surana	Resolution Professional	
3.	T.K. Bhaskar Vikram P Jain Shruti Krishnan	Counsel for 1 st Respondent/ Operational Creditor	

ORDER

RP in person present. Counsel for Operational Creditor present. Counsel for R2 and R3 present. Counsel for R1 also present. Counsels for the Respondents are directed to file counter in CA/41/IB/2017 within one week by providing copy to the other side. Matter is posted for arguments.

It has also been submitted that time limit of 180 days is going to expire on 15.12.2017 and there is requirement of extension of time by 90 days as has been recommended by the CoC in its second meeting dated 01.11.2017. The time period is extended only for 30 days with effect from 15.12.2017 onwards. Put up on 12.12.2017 at 10.30 A.M.

ghk

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MEMBER (JUDICIAL)